

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 510/AT/2024**

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Barmer I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Barmer I Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited & Ors.

**Petition No. 509/TL/2024**

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission Licence to Barmer I Transmission Limited.

Petitioner : Barmer I Transmission Limited.

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **11.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, BTL  
Ms. Puja Priyadarshini, Advocate, PFCCL  
Ms. HK Madhulika Murthy, PFCCL  
Shri Ranjeet S. Rajput, CTUIL  
Shri Swapnil Verma, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to the "Transmission system for evacuation of power from Rajasthan REZ Ph -IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part F (By clubbing Part F1 & F2)" ("the Project") and for the grant of a transmission licence for establishing the Project. He further added that CTUIL has also submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:



(a) Admit and issue notice to the Respondents, subject to the just exceptions;

(b) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter;

(c) The Bid process coordinator, PFC Consultancy Limited to submit within a week a detailed calculation of levelised Tariff estimated as per CERC norms;

(d) The CTUIL to furnish the following information on an affidavit within ten days:

(a) Inter-Connecting Upstream and Downstream Transmission System in the following table:

Sl. No.	Particulars	Detail of the transmission system	STU/ISTS	Implementing Agency	Implementation mode (RTM/TBCB)	Commissioning Schedule/ status
1.	Upstream Transmission system					
2.	Downstream transmission system					

(b) The details of connectivity/GNA granted and/ or applications received at Barmer-I PS as per the following table with relevant documents:

S. No.	Applicant name	Type of applicant (generator/ bulk consumer/ distribution licensee etc.)	Quantum of connectivity/ GNA granted/ applied for (in MW)	Start date of connectivity/ GNA	Con BGs furnished
1.					
2.					

3. The matters will be listed for hearing on **6.3.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**